

रेल मन्त्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) से (घ). मई और जून, 1978 के दौरान आयातित परिष्कृत तेल आदि के लिए लदान के लिए माल डिब्बों की मांग और सप्लाई के बारे में नीचे बताया गया है :—

स्टेशन	मांग	सप्लाई
माणानदर	388	77
घोराजी	73	27
उपलेटा	313	91
पोरबन्दर	—	—
जुनागढ़	367	91
जमानगर	15	8

सीराष्ट्र क्षेत्र से खाद्य तेलों के लदान में वृद्धि करने में मुख्य बाधा यह है कि अधिकतर मांग (90 प्रतिशत) ग्रामाम जैसे प्रदेश के लिए होती है जो पूर्वोत्तर सीमा रेलवे पर स्थित है। इस रेलवे के लिए संचालन कोटा द्वारा नियमित किया जाता है क्योंकि वहां आवश्यक पण्यों, जैसे खाद्यान्न, सीमेंट और नमक के संचालन के लिए भारी मांग है। यद्यपि इस क्षेत्र में खाद्य तेल के लदान का 50 प्रतिशत से भी अधिक पूर्वोत्तर सीमा रेलवे के लिए होता है, फिर भी इस क्षेत्र के लिए बकाया मांगें सबसे अधिक हैं। उन्लिखित बाधाओं के रहते हुए भी लदान को बनाए रखने के लिए रेल प्रशासनों द्वारा हर सम्भव प्रयास किया जाएगा।

12 hrs.

RE. MOTION FOR ADJOURNMENT
BREAKDOWN OF TRAFFIC REGULATIONS IN
DELHI

MR. SPEAKER : Shri Vayalar Ravi.

SHRI VAYALAR RAVI (Chirayinkil) : Sir, I have given notice of a motion. It is a matter of grave concern to every member and very sentiment-

tal. We lost an hon. Member of this House yesterday. It was a very sad incident. I do not want to blame anybody for it but you will agree that it is failure on the part of the Government in Delhi to get the traffic regulations implemented, and there is complete chaos in Delhi city. There is no respect for traffic regulations. We made a complaint on the floor of this House on many occasions to implement and enforce the traffic regulations in Delhi. Unfortunately nothing has happened. Today even your car cannot be safe. Even red light is not there. It may be the DTC bus or the military truck or the police van. The important point is that nobody cares for the traffic rules in Delhi. That is why I believe that it is a very important point for this House to discuss. Anyhow we have lost an hon. Member, our good friend. Now one of our hon. Members is in the hospital and I do not know what medical aid is given in the Lohia hospital because as far as the skull injury is concerned, a neurologist has to be called for. I am afraid that no doctor's service has been taken from the All India Institute of Medical Sciences in Delhi or in Chandigarh. This is my suspicion. I want the Minister of Parliamentary Affairs to explain to this House what kind of medical aid has been given to this hon. Member who departed from us two days ago. I would submit that the Lohia Hospital is not equipped for this purpose.

MR. SPEAKER : But that is not your motion.

SHRI VAYALAR RAVI : I am only requesting the Minister to make a statement in this House. My motion is that this House must discuss the safety of every citizen in Delhi, how they are enforcing the traffic regulations and what are the proposals before the Government. That is why I want this House to be adjourned for a discussion on enforcement of traffic regulations in order to avoid as much as possible the

accidents which are a regular feature in Delhi today. That is why I appeal to you to please consider this matter. Especially when we have lost a good friend, I hope you will consider this matter and allow my motion.

SHRI SAUGATA ROY (Barrackpore): Sir, my submission is....

MR. SPEAKER: This is not a debate, Mr. Saugata Roy. You seem to have different rules. You think you have a fundamental right in discussing every motion.

SHRI SAUGATA ROY: I took the trouble of giving you notice of an adjournment motion.

MR. SPEAKER: Not on this matter.

SHRI SAUGATA ROY: When you disallow it you must give some reasons for disallowing it.

MR. SPEAKER: I have given the reasons.

SHRI SAUGATA ROY: You have given no reasons. In the morning somebody from the Table comes and tells: "Your adjournment motion is disallowed." I gave notice of an adjournment motion on the death of Mr. Parmanand Govindjiwala, M.P. Yesterday the House was adjourned due to his death. I say, the new Police Commissioner has been appointed in Delhi and yesterday he admitted in a function that there is a break-down of traffic regulations in the city and in a speech to the Rotaract, to the young Rotarians, he said that when they grow up they must obey the traffic rules, which means that till these people grow up there will be no obedience of traffic rules in Delhi and in the mean time people like Mr. Parmanand Govindjiwala will die and people like Mr. Mohan Jain will be in the hospital.

I also want to say that the Prime Minister some time ago introduced the Motor Vehicles Act, in which he made it compulsory to wear helmets. Mr. Parmanand Govindjiwala was wearing

a helmet. In spite of that, his life could not be saved. So it is a situation which is very grave and serious. Not only law and order has been broken down in Delhi, but traffic rules altogether have broken down in Delhi. And in such a situation when you are having a discussion on Delhi Police Ordinance, I would like the Government to come forward with what their views are on the Delhi traffic and what steps they are taking to save the lives of innocent people who are run over by the Transport Undertaking buses, by military lorries, by police vans and by speeding private cars. That is why I took the trouble of raising the matter in this House. I think that it is the concern of all of us, especially when a young man of 48, Shri Parmanand Govindjiwala was wearing a helmet had to die under such circumstances in Delhi. That is why I am raising this.

SHRI K. LAKKAPPA (Tumkur): Sir, with your permission....

MR. SPEAKER: Mr. Lakkappa, you are converting everything into a debate. These are adjournment motions. I will first dispose of them.

The question of breakdown of traffic regulations is a continuous complaint and such things have been ruled earlier. It is not a subject matter for adjournment motion. Undoubtedly it is a very important subject and we must discuss by methods provided in the rules. There are ample provisions in our rules for discussing those matters. Adjournment motion is not one of those methods which can be utilised for that purpose at all. (*Interruptions*) If you want to convert everything into a debate, what can I do about it?

I have said that this is not a matter for adjournment. You may discuss it, that is another matter. You may raise it under Rule 197, you may raise it under Rule 187 or under Rule 184. You can raise it under any of these rules. But this cannot be discussed as an adjournment motion because it has

[Mr. Speaker]

been ruled that in a continuing situation like breakdown of traffic regulations, all these matters are not matters for adjournment motion. That is the reason why I have not allowed any adjournment motion. A Calling Attention may be considered, or other methods may be considered. The other day an objection was raised: "You are raising it in the House." But I think it equally applies to this. The rule provides that adjournment ordinarily, not invariably, is rejected in the Chamber by the Speaker. I have given reasons for it; I have conveyed the reasons to you, also.

(Interruptions)

MR. SPEAKER: I pass no orders without giving any reason. I have made it a principle. Anything I have decided—I give reasons for it. I may be right, or I may be wrong. But I do give reasons. I have said, in your adjournment motion; "for the reasons I have disallowed yesterday's motion."

SHRI K. LAKKAPPA: My submission is on a different subject. It is for the first time that the entire Manipur valley has been declared as a disturbed area; and certain incidents are taking place there. It is a very serious matter. I have moved an adjournment motion on the subject. Because this is a very serious matter, it can be admitted. They have also invoked the emergency powers vested in the Lt. Governor of that area. Therefore, I want to draw the attention of the Prime Minister also to this. People from that area and the Members of Parliament from that area also, are feeling strongly about it. Because it is a sensitive area, so far as the security of our country is concerned, I want that this serious situation should be discussed, and that the adjournment motion I have given, may be allowed.

MR. SPEAKER: I have said that I have called for facts. That must have been communicated to you. The facts are not very clear, about the matter. The matter is very important. I have

requested the Government to supply me with the facts.

12.08 hrs.

RE. CORRESPONDENCE BETWEEN
THE PRIME MINISTER AND THE
FORMER HOME MINISTER

SHRI VASANT SATHE (Akola): You will recall that during the last few days, ever since we began, on the 18th, our leader and we on this side have been repeatedly requesting the hon. Prime Minister to take the House into confidence about the alleged correspondence (*Interruptions*) that has passed between the ex-Home Minister and (*Interruptions*)

SHRI KANWAR LAL GUPTA (Delhi Sadar): What is the item? Under what rule have you allowed him to speak?

MR. SPEAKER: Under what rule am I allowing you to speak? It is the same with everybody.

DR. SUBRAMANIAM SWAMY (Bombay North-East): I am rising on a point of order.

SHRI KANWAR LAL GUPTA: I am also rising on a point of order. This is nothing concerning what we are discussing. Under what rule does he want to raise it, and under what rule have you permitted it? I want to know this, so that we can listen to it. (*Interruptions*) You cannot allow any Member, without any rule.

MR. SPEAKER: Excepting you! I can't allow any Member except you! That is the norm!

SHRI KANWAR LAL GUPTA: No, Sir. I am rising on a point of order. (*Interruptions*) I have explained. Kindly don't shout.

MR. SPEAKER: I have not even heard.

SHRI KANWAR LAL GUPTA: Kindly don't shout. We are not school-children.